

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 136/MP/2023

Subject : Petition under Section 79(1)(b) and (k) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 between the Petitioner and Respondent No. 1 seeking relief on account of Change in Law events, viz., increase in the Central Goods and Services Tax and State Goods and Services Tax, and grant of consequential reliefs therefor.

Date of Hearing : 25.10.2023

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Ayana Renewable Power One Private Limited (ARPOL)

Respondent : Solar Energy Corporation of India Limited (SECI) and Anr.

Parties present : Shri Aniket Prasoon, Advocate, ARPOL
Ms. Priya Dhankhar, Advocate, ARPOL
Shri Aman Sheikh, Advocate, ARPOL
Shri Rishabh Bhardwaj, Advocate, ARPOL
Shri Sanjeev S. Thakur, Advocate, ARPOL
Shri Paritosh Bisen, Advocate, ARPOL
Ms. Mandakini Ghosh, Advocate, SECI

Record of Proceedings

Learned counsel for Solar Energy Corporation of India (SECI), Respondent No.1, while requesting for an adjournment, submitted that the reply is ready and it may be allowed to file the same by opening the Commission's e-portal.

2. Learned counsel for the Petitioner did not oppose the SECI's request and requested time to file the rejoinder in the matter.



3. The Commission acceded to the request of the SECI and directed the Petitioner to file its rejoinder, if any, by 30.11.2023.
4. The petition will be listed for further hearing on 24.1.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

